

**IN THE INCOME TAX APPELLATE TRIBUNAL “SMC” “A” BENCH: KOLKATA**  
[Before Shri Mahavir Singh, JM]

**I.T.A No.468/Kol/2014**  
**Assessment Year: 2007-08**

Bihariji Refractories Pvt. Ltd.  
(PAN: AACCB5978M)  
(Appellant)

Vs. Deputy Commissioner of Income-tax,  
Circle-I, Asansol.  
(Respondent)

Date of hearing: 07.12.2015

Date of pronouncement: 07.12.2015

For the Appellant: N O N E

For the Respondent: Shri Rajendra Prasad, JCIT, Sr. DR

**ORDER**

This appeal by assessee is arising out of order of CIT(A), Asansol vide Appeal No. 146/CIT(A)/Asl/Cir-1/Asl/09-10 dated 16.01.2014. Assessment was framed by DCIT, Circle-1, Asansol u/s. 143(3) of the Income-tax Act, 1961 (hereinafter referred to as “the Act”) for Assessment Year 2007-08 vide his order dated 30.12.2009.

2. None appeared for and on behalf of assessee at the time of hearing of this appeal. At the outset, it is noticed that this appeal was repeatedly adjourned either at the request of assessee or revenue. The last adjournment was given on 20.11.2015 fixing the hearing on 07.12.2015. Today, i.e. on 07.12.2015 also none appeared on behalf of assessee. This being appeal filed in 2014, it seems that assessee is not interested in prosecuting the appeal as none is present before us at the time of hearing. Hence, the appeal of assessee is dismissed for non-prosecution applying the decision of Hon’ble Delhi Tribunal in the case of CIT vs. Multiplan India Pvt. Ltd., 38 ITD 320.

3. In the result, appeal of assessee is dismissed.

4. Order is pronounced in the open court.

**Sd/-**  
(Mahavir Singh)  
Judicial Member

Dated : 7<sup>th</sup> December, 2015

Jd.(Sr.P.S.)

Copy of the order forwarded to:

1. APPELLANT – Bihariji Refractories Private Ltd., Jamuria Hat, P.O.  
Jamuria, Dist. Burdwan, Pin-713336
- 2 Respondent –DCIT, Circle-I, Asansol.
3. The CIT(A), Asansol
4. CIT , Asansol.
5. DR, Kolkata Benches, Kolkata

/True Copy,

By order,

Asstt. Registrar.